No. 04/ 01 /2020-NCLT/ National Company Law Tribunal

6th Floor, Block No. 3, CGO Complex, Lodhi Road, New Delhi -110003. Dated: 23 rd December, 2020

CORRIGENDUM

Sub-rule (2) of Rule 10 [Absorption of employees on appointment on deputation] of the National Company Law Tribunal (Recruitment, Salary and other Terms and Conditions of Service of Officers and other Employees) Rules, 2020 quoted in O.M. No. 04/01/2020-NCLT/992 dated 21st December, 2020 issued by this office may be read as under:

"10. Absorption of employees on appointment on deputation – (1)
(2) Such absorption shall also be subject to the condition that their parent departments or cadre controlling authorities do not have any objection to their being absorbed in the Tribunal.

(3)"

(Anupam Lahiri) Secretary, NCLT

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